

Central Administrative Tribunal  
Principal Bench, New Delhi.

O.A.No.2391/94

New Delhi this the 26th Day of May, 1995.

(5)

Hon'ble Mr. J.P. Sharma, Member(J)  
Hon'ble Mr. B.K. Singh, Member(A)

Shri M.C. Sharma,  
Joint Chief Departmental Representative,  
Central Excise & Revenue Appellate Tribunal,  
Ministry of Finance,  
Department of Revenue,  
New Delhi.

Applicant

(through Sh. C. Hari Shankar, advocate)

versus

Union of India,  
through Secretary,  
Ministry of Finance,  
Department of Revenue,  
North Block,  
New Delhi-1.

Respondent

(through Sh.R.R. Bharti, advocate)

ORDER(ORAL)

delivered by Hon'ble Sh. J.P. Sharma, Member(J)

The applicant filed this application in November, 1994. He was suspended from service in 1989. He was reinstated after revocation of the suspension by the order dated 25.1.1994. The applicant, however, prayed that he has not been paid the full wages and salary for the period under suspension from 28.2.89 to 25.1.1994 and the respondents be directed to pay the same.

On notice the respondents filed their reply on 24.05.95 under diary No.4208. However, the same is not on record. A copy of the reply has been received by the learned counsel for the applicant. Registry is directed to trace out the same and place it on record.

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(b)

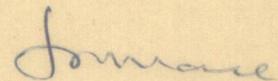
The learned counsel for the applicant made a statement at the Bar that he want to withdraw this application as he has been instructed by the applicant to assail the order dated 6.4.95 which has been annexed by the respondents with their reply as Annexure R(IV).

The learned counsel for the respondents, however, opposes the same. Since the learned counsel for the applicant wants to withdraw this application, we dispose of this application as withdrawn. However, we give liberty to the applicant, if so advised, to assail the order dt. 6.4.95.

Parties are directed to bear their own costs.

  
(B.K. Singh)

Member(A)

  
(J.P. Sharma)

Member(J)

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